

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
RAJYA SABHA
UNSTARRED QUESTION NO-1522
ANSWERED ON- 15/03/2022

SETTLEMENT OF TOTAL LOAN AMOUNT OF PSBs

1522. SHRI SUKHENDU SEKHAR RAY

Will the Minister of FINANCE be pleased to state:-

- (a) whether the total loan due in 13 accounts for ₹ 4,46,800.00 crores in Public Sector Banks (PSBs) have been resolved and settled;
- (b) if so, the details thereof;
- (c) whether as a result of such resolution and settlement in the case of 13 accounts, the PSBs have suffered a total loss of ₹ 2,84,980.00 crores;
- (d) whether such resolution and settlement had 64 per cent haircut of the total loan due in 13 accounts of PSBs; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) to (e): As per inputs received from the Ministry of Corporate Affairs (MCA), corporate insolvency resolution process (CIRP) under the Insolvency and Bankruptcy Code, 2016 (IBC), was initiated by banks in the twelve large accounts that were referred by the Reserved Bank of India. Financial creditors had an aggregate outstanding claims of Rs 3.45 lakh crore against these corporate debtors. Out of these twelve corporate debtors, resolution plans have been approved in respect of eight corporate debtors, CIRP is ongoing in respect of two corporate debtors, and two corporate debtors are undergoing liquidation process.

With regard to resolution and settlement in these accounts, the eight corporate debtors, which were resolved through the market driven CIRP, owed a total of Rs 2.26 lakh crore to financial creditors while their liquidation value was Rs. 0.52 lakh crore. Further, realisable value for financial creditors through the approved resolution plans was Rs. 1.16 lakh crore, which is 221% of the liquidation value and 51 % of the admitted claims.
